

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 13

C.P. (IB)/757(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **BANK OF BARODA V/s C. MAHENDRA EXPORTS LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Harish K. Raman i/b Rathina M. for the Financial Creditor is present. Adv.

Ashish Pyasi i/b Adv. Avinash Khanolkar on behalf of the Corporate Debtor present.

The Corporate Debtor is directed to place on record its annual report for the financial year 2014-15 as is revealed from the winding up order passed by Hon'ble Bombay High Court that such annual report exists. List this matter on Board on **02.07.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)